

RAJYA SABHA

Parliamentary Bulletin

PART - I

(TWO HUNDRED AND FIFTY NINTH SESSION)

No. 5669]

THURSDAY, APRIL 6, 2023

Brief Record of the Proceedings of the Meeting of the Rajya Sabha held on the 6th April, 2023

11-00 a.m.

1. Papers Laid on the Table

1. A copy each (in English and Hindi) of the following Notifications of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training), under sub-section (2) of Section 3 of the All India Services Act, 1951:—

- (1) G.S.R. 929 (E), dated the 30th December, 2022, publishing the Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 2022.
- (2) G.S.R. 930 (E), dated the 30th December, 2022, publishing the Indian Administrative Service (Pay) Fourth Amendment Rules, 2022.
- (3) G.S.R. 96 (E), dated the 14th February, 2023, amending the Schedule to the Notification No. G.S.R. 35 (E), dated the 21st January, 2022, by substituting certain entries, as mentioned therein, in that Notification.
- (4) G.S.R. 97 (E), dated the 14th February, 2023, amending the Schedule II to the Notification No. G.S.R. 36 (E), dated the 21st January, 2022, by substituting certain entries, as mentioned therein, in that Notification.
- (5) G.S.R. 98 (E), dated the 14th February, 2023, publishing the Indian Administrative Service (Pay) Amendment Rules, 2023.
- (6) G.S.R. 99 (E), dated the 14th February, 2023, publishing the Indian Administrative Service (Fixation of Cadre Strength) Amendment Regulations, 2023.
- (7) G.S.R. 133 (E), dated the 24th February, 2023, publishing the Indian Police Service (Fixation of Cadre Strength) Amendment Regulations, 2023.
- (8) G.S.R. 134 (E), dated the 24th February, 2023, publishing the Indian Police Service (Pay) Amendment Rules, 2023.
- (9) G.S.R. 177 (E), dated the 13th March, 2023, publishing the Indian Police Service (Probation) Amendment Rules, 2023.

2. A copy (in English and Hindi) of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training) Notification No. G.S.R. 92 (E), dated the 13th February, 2023, publishing the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 2023, under clause (5) of Article 320 of the Constitution of India.

3. A copy each (in English and Hindi) of the following Notifications of the Ministry of Environment, Forest and Climate Change, under sub-section (1) and clauses (v) and (xiv) of sub-section (2) and sub-section (3) of Section 3 of the Environment (Protection) Act, 1986, along with Delay Statement:—

- (1) S.O. 4027 (E), dated the 14th December, 2016, notifying a certain area of Bandhavgarh National Park and Panpatha Wildlife Sanctuary, in the State of Madhya Pradesh, as Eco-sensitive Zone.
- (2) S.O. 4031 (E), dated the 14th December, 2016, notifying a certain area around the boundary of the Ghatigaon Hukna Wildlife Sanctuary, in the State of Madhya Pradesh, as Ghatigaon Hukna Wildlife Sanctuary Eco-sensitive Zone.
- (3) S.O. 4029 (E), dated the 14th December, 2016, notifying a certain area around the boundary of Gandhi Sagar Wildlife Sanctuary, in the State of Madhya Pradesh, as the Gandhi Sagar Wildlife Sanctuary Eco-sensitive Zone.
- (4) S.O. 2538 (E), dated the 9th August, 2017, notifying a certain area from the boundary of Core Critical Tiger Habitat of the Satpura Tiger Reserve, in the State of Madhya Pradesh, as the Satpura National Park, Pachmarhi Wildlife Sanctuary and Bori Wildlife Sanctuary Eco-sensitive Zone.
- (5) S.O. 2605 (E), dated the 11th August, 2017, notifying a certain area around the boundary of Ratapani and Singhori Wildlife Sanctuary as the Eco-sensitive Zone.
- (6) S.O. 2811 (E), dated the 29th August, 2017, notifying a certain area around the boundary of Sanjay National Park and Sanjay Dubri Wildlife Sanctuary, in the State of Madhya Pradesh and Chhattisgarh, as the Sanjay National Park and Sanjay Dubri Wildlife Sanctuary Eco sensitive Zone.
- (7) S.O. 3027 (E), dated the 13th September, 2017, notifying a certain area from the boundary of the Madhav National Park, in the State of Madhya Pradesh, as the Madhav National Park Eco-sensitive zone.
- (8) S.O. 3028 (E), dated the 13th September, 2017, notifying a certain area from the boundary of the Bagdara Wildlife Sanctuary, in the State of Madhya Pradesh, as the Bagdara Wildlife Sanctuary Eco-sensitive Zone.
- (9) S.O. 2669 (E), dated the 17th August, 2017, notifying a certain area from the boundary of Dinosaur National Park, in the State of Madhya Pradesh, as the Dinosaur National Park Eco-sensitive Zone.
- (10) S.O. 3064 (E), dated the 18th September, 2017, notifying a certain area around the boundary of Ghughua Fossil National Park, in the State of Madhya Pradesh, as the Ghughua Fossil National Park Eco-sensitive Zone.
- (11) S.O. 3082 (E), dated the 21st September, 2017, notifying a certain area from the boundary of Ken Gharial Wildlife Sanctuary, in the State of Madhya Pradesh, as the Ken Gharial Wildlife Sanctuary Eco-sensitive Zone.

- (12) S.O. 3133 (E), dated the 27th September, 2017, notifying a certain area from the boundary of Nauradehi Wildlife Sanctuary, in the State of Madhya Pradesh, as the Nauradehi Wildlife Sanctuary Eco-sensitive Zone.
- (13) S.O. 3777 (E), dated the 30th November, 2017, notifying a certain area around the boundary of Van Vihar National Park as the Eco-sensitive Zone.
- (14) S.O. 35 (E), dated the 3rd January, 2018, notifying a certain area from the periphery of Orchha Wildlife Sanctuary, in the State of Madhya Pradesh, as Orchha Wildlife Sanctuary Eco-sensitive Zone.
- (15) S.O. 1902 (E), dated the 14th May, 2018, notifying a certain area from the periphery of Kheoni Wildlife Sanctuary, in the State of Madhya Pradesh, as the Kheoni Wildlife Sanctuary Eco-sensitive Zone.
- (16) S.O. 3689 (E), dated the 27th July, 2018, notifying a certain area around the boundary of Narsingharh Wildlife Sanctuary, in the State of Madhya Pradesh, as the Narsingharh Wildlife Sanctuary Eco-sensitive Zone.
- (17) S.O. 4009 (E), dated the 6th November, 2019, notifying a certain area around the boundary of Pench Tiger Reserve, in the State of Madhya Pradesh, as the Pench Tiger Reserve Eco-sensitive Zone.
- (18) S.O. 796 (E), dated the 21st February, 2020, notifying a certain area around the boundary of National Chambal Sanctuary, in the State of Madhya Pradesh, as the National Chambal Sanctuary Eco-sensitive Zone.
- (19) S.O. 2935 (E), dated the 28th August, 2020, notifying a certain area around the boundary of Kharmor Wildlife Sanctuary, in the State of Madhya Pradesh, as the Eco-sensitive Zone.
- (20) S.O. 1198 (E), dated the 12th March, 2021, notifying a certain area around the boundary of Kanha National Park, the Buffer Zone, and the Phen Wildlife Sanctuary, in the State of Madhya Pradesh, as the Kanha National Park and the Phen Wildlife Sanctuary Eco-sensitive Zone.
- (21) S.O. 1192 (E), dated the 12th March, 2021, amending the Principal Notification No. S.O. 2538 (E), dated the 9th August, 2017, by substituting certain entries in that Notification.
- (22) S.O. 3653 (E), dated the 9th September, 2021, amending the Principal Notification No. S.O. 1198 (E), dated the 12th March, 2021, by substituting certain entries in that Notification.
- (23) S.O. 4617 (E), dated the 9th November, 2021, notifying a certain area around the boundary of Veerangana Durgawati Wildlife Sanctuary, in the State of Madhya Pradesh, as the Veerangana Durgawati Wildlife Sanctuary Eco-sensitive Zone.

4. A copy each (in English and Hindi) of the following Notifications of the Ministry of Environment, Forest and Climate Change, under sub-section (1) and clauses (v) and (xiv) of sub-section (2) of Section 3 of the Environment (Protection) Act, 1986, along with Delay Statement:-

- (1) S.O. 4030 (E), dated the 14th December, 2016, notifying a certain area from the boundary of Son Gharial Wildlife Sanctuary, in the State of Madhya Pradesh, as the Son Gharial Wildlife Sanctuary Eco-sensitive Zone.

- (2) S.O. 3063 (E), dated the 18th September, 2017, notifying a certain area from the boundary of Karera Wildlife Sanctuary, in the State of Madhya Pradesh, as the Karera Wildlife Sanctuary Eco-sensitive Zone.

5. A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. S.O. 5481 (E), dated the 31st December, 2021, under sub-section (1) and clause (v) of sub-section (2) of Section 3 of the Environment (Protection) Act, 1986, regarding ash utilization from coal or lignite thermal power plants, along with Delay Statement.

6. A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. S.O. 1317 (E), dated the 21st March, 2023, under sub-section (3) of Section 3 of the Environment (Protection) Act, 1986, constituting the Kerala Coastal Zone Management Authority for a period of three years.

7. A copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report and Accounts of the Indira Gandhi Rashtriya Manav Sangrahalaya (IGRMS), Bhopal, Madhya Pradesh, for the year 2021-22, together with the Auditor's Report on the Accounts.
 (b) Review by Government on the working of the above Sangrahalaya.
 (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (ii) (a) Fifty-sixth Annual Report and Accounts of the Nehru Memorial Museum and Library (NMML), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.
 (b) Review by Government on the working of the above Museum.
 (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (iii) (a) Annual Report and Accounts of the Maulana Abul Kalam Azad Institute of Asian Studies, (MAKAIAS), Kolkata, West Bengal, for the year 2021-22, together with the Auditor's Report on the Accounts.
 (b) Review by Government on the working of the above Institute.
 (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (v) (a) Annual Report and Accounts of the Sahitya Akademi, New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.
 (b) Review by Government on the working of the above Akademi.
 (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (v) (a) Annual Report and Accounts of the Sangeet Natak Akademi, New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.
 (b) Review by Government on the working of the above Akademi.
 (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

- (vi) (a) Annual Report and Accounts of the Salar Jung Museum, Hyderabad, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Museum.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above
- (vii) (a) Annual Report and Accounts of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

8. A copy (in English and Hindi) of the Ministry of Railways Notification No. G.S.R. 225 (E), dated the 27th March, 2023, publishing the Railways Red Tariff (Second Amendment) Rules, 2023, under Section 199 of the Railways Act, 1989.

9. A copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report and Accounts of the Indian Institute of Carpet Technology(IICT), Bhadohi, Uttar Pradesh, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (ii) (a) Annual Report and Accounts of the South India Textile Research Association (SITRA), Coimbatore, Tamil Nadu for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Association.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above
- (iii) (a) Annual Report and Accounts of the Ahmedabad Textile Industry's Research Association (ATIRA), Ahmedabad, Gujarat, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Association.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

10. A copy each (in English and Hindi) of the following papers:—

- (a) Sixty-third Annual Report and Accounts of the Dattopant Thengadi National Board for Workers Education and Development (*erstwhile* Central Board for Workers Education), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Board.

- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

11. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (i) (a) Fifty-ninth Annual Report and Accounts of the National Seeds Corporation (NSC) Limited, New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.
- (ii) (a) Fifty-fifth Annual Report and Accounts of the Punjab Agro Industries Corporation Ltd., Chandigarh, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.
- (iii) (a) Fifty-first Annual Report and Accounts of the Himachal Pradesh Agro Industries Corporation Ltd., Shimla for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.
- (iv) (a) Fifty-second Annual Report and Accounts of the Andhra Pradesh State Agro Industries Corporation Ltd., Vijaywada, Andhra Pradesh for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i)(a) to (iv)(a) above.

12. A copy (in English and Hindi) of the Ministry of Information and Broadcasting Notification No. G.S.R. 123 (E), dated the 23rd February, 2023, publishing the All India Radio Assistant Director (O.L.) Recruitment Rules, 2023, under Section 34 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990.

13. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (a) Twenty-seventh Annual Report and Accounts of the Broadcast Engineering Consultants India Limited (BECIL), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (a) above.

14. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) of Section 31 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990:—

- (a) Annual Report of the Prasar Bharati, New Delhi, for the year 2020-21.
- (b) Review by Government on the working of the above corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

11-03 a.m.

2. Statement by Minister

Dr. Jitendra Singh, Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy and Minister of State in the Department of Space laid on the Table, a statement regarding Status of implementation of recommendations contained in the 368th Report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2022-23) pertaining to the Department of Scientific and Industrial Research (DSIR).

^r11-06 a.m.

The House adjourned and re-assembled at 2-00 p.m.

3. Starred Questions

Answers to Starred Question Nos. 361 to 375 were laid on the Table.

4. Unstarred Questions

Answers to Unstarred Question Nos. 3841 to 4000 were laid on the Table.

2-00 p.m.

5. Leave of Absence

Dr. Manmohan Singh (Rajasthan) was granted Leave of Absence from the sittings of Rajya Sabha from 13th March to 6th April, 2023 during the current (259th) Session of Rajya Sabha on Medical Ground.

2-02 p.m.

6. Private Members' Resolutions - Lapsed

The Resolution listed in the name of Shri Raghav Chadha in the Revised List of Business for the day lapsed as he was not present.

^r From 11-04 a.m. to 11-06 a.m., some points were raised.

¶2-17 p.m.

7. Announcement by the Chair

The Chairman made the following announcement :-

"On 10th February, 2023, it was directed that *"Shrimati Rajani Ashokrao Patil be suspended for the remaining part of the current Session....subject to a report being made available by the Privileges Committee for the consideration of this august House."*

The Committee in its meeting held on the 27th March, 2023, recommended that, *"Hon'ble Chairman, Rajya Sabha, may, accordingly, consider granting extension of time to the Committee to complete its investigation and examination of the instant matter related to Shrimati Rajani Ashokrao Patil, Member, till the first week of the ensuing Monsoon Session i.e., 260th Session of Rajya Sabha. The Chairman may also consider making an announcement in this regard in the House."*

Taking note of the inputs from the Privileges Committee, I find it expedient, invoking rule 266 read with rule 256, that the February 10, 2023 suspension order of Smt. Rajani Ashokrao Patil may continue to be in force beyond the current Session and till the House has the benefit of the recommendations by the Privileges Committee."

2-19 p.m.

8. Valedictory Remarks

The Chairman made valedictory remarks on the conclusion of the Session.

2-21 p.m.

9. National Song

National Song (*Vande Mataram*) was played.

2-22 p.m.

The House adjourned *sine die*.

(The following Members, entered the 'Well' of the House, shouted slogans, and willfully obstructed the proceedings of the House):—

1. *Shri G.C. Chandrashekar*
2. *Dr. L. Hanumanthaiah*
3. *Shri Rajmani Patel*
4. *Shrimati Phulo Devi Netam*
5. *Shri Shaktisinh Gohil*
6. *Shri Neeraj Dangi*
7. *Shri K.C.Venugopal*
8. *Shrimati Jebi Mather Hisham*
9. *Shrimati Ranjeet Ranjan*

¶ From 2-03 p.m. to 2-17 p.m., some points were raised.

10. *Shri Imran Pratapgarhi*
11. *Shri Mukul Balkrishna Wasnik*
12. *Dr. Ameer Yajnik*
13. *Shri Akhilesh Prasad Singh*
14. *Shri Pramod Tiwari*

P. C. MODY,
Secretary-General